

**Opening of New Bank branches in Almora and Pithoragarh (U.P)**

2651. SHRI JEEWAN SHARMA: Will the Minister of FINANCE be pleased to state:

(a) the number of licences pending with the nationalised banks for opening of their branches in Almora and Pithoragarh, bank-wise;

(b) when these licences were issued by the Reserve Bank of India; and

(c) the reasons for the delay in opening the branches by these banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). No licence is pending with the banks for opening branches in District Almora. However, for the District Pithoragarh, one licence is pending with State Bank of India for opening a branch at Bansbagad, Block Munsiri. The licence was issued on 31.12.86. The branch could not be opened due to lack of infrastructural facilities. Reserve Bank of India has advised State Bank of India to take up the matter of providing infrastructural facilities at the centre with the State Government.

[English]

**Foreign controlled rupee companies**

2652. SHRISYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) whether the reserve Bank of India monitors the foreign exchange performance of foreign controlled rupee companies;

(b) if so, the number of such companies, country-wise and sector-wise;

(c) the value of total export earnings of such companies for the last one year for which the data are available; and

(d) the corresponding outflow of foreign exchange giving break-up imports of inputs, technology and profit on foreign investment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Reserve Bank of India does not monitor the foreign exchange performance of foreign controlled Rupee Companies i.e/ FERA companies. RBI only monitors the activities of FERA, 1973. RBI also approves the remittance of dividends of these companies. There were 103 FERA companies in the country as on 30th June, 1991.

(c) and (d). The information is being collected and will be laid on the Table of the House.

**Implementation of Ardrs in Bihar**

2653. SHRISYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) the amount of debt relief in Bihar provided by the public sector banks under the Agriculture and Rural Debt Relief Scheme, 1990 as on July, 1, 1991, district-wise and bank-wise;

(b) the various debt scheme in Bihar which have been covered it terms of the principal and interest due on the cut-off date; and

(c) whether the Government propose to implement the scheme till all eligib.le debtors on the cut-off date are fully covered?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The Reserve Bank of India

(RBI) has reported on the basis of the provisional figures, the public Sector Commercial Banks have provided debt relief amounting to Rs. 211.47 crores to 8.17 lakh beneficiaries in Bihar. The data reporting system does not generate district-wise information. Detailed bank-wise statement in respect of debt relief provided in Bihar is given in the Statement attached.

(b) and (c). The Agricultural and Rural Debt Relief (ARDR) Scheme, 1990, of the Government of India, implemented with ef-

fect from 15th May, 1990 covered borrowers of public sector commercial banks and regional rural banks. Similar schemes were formulated by the State Governments including Bihar on the lines of the Central Scheme for the benefit of the borrowers of the cooperative banks. The Scheme came to a close on 31st March, 1991. The debt relief was available only to non-wilful defaulters who had borrowed loans from banks and had overdue as on 2.10.1989, and who satisfied the norms stipulated under the Scheme.

### STATEMENT

*Bank-wise data regarding relief provided by public sector commercial banks under ardrs, 1990 in Bihar (Provisional)*

<i>S.No.</i>	<i>Name of the Bank</i>	<i>No. of Beneficiaries</i>	<i>Amount (Rs. crores)</i>
1	2	3	4
1.	State Bank of India	287338	80.04
2.	State Bank of Bikaner and Jaipur	12	0.01
3.	Allahabad Bank	26813	5.71
4.	Bank of Baroda	12417	2.77
5.	Bank of India	118909	18.04
6.	Canara Bank	14617	3.45
7.	Central Bank of India	180838	52.15
8.	Indian Bank	1316	0.31
9.	Indian Overseas Bank	1930	0.26
10.	Punjab National Bank	75229	22.70
11.	Syndicate Bank	743	0.18
12.	Union Bank of India	18931	4.38

<i>S.No.</i>	<i>Name of the Bank</i>	<i>No.of Beneficiaries</i>	<i>Amount (Rs. crores)</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
13.	United Bank of India	34109	9.44
14.	UCO Bank	42377	11.65
15.	Dena Bank	317	0.10
16.	Andhra Bank	13	@
17.	New Bank of India	446	0.13
18.	Oriental Bank of Commerce	7	@
19.	Punjab & Sind Bank	228	0.09
20.	Vijaya Bank	325	0.06
<b>Total</b>		<b>816915</b>	<b>211.47</b>

@Amount provided as relief is less than Rs. 50,000/- (Rupees fifty thousand)

### **Credit Rating**

2654. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the international banks and overseas investigating agencies are not upgrading the country's credit ratings;

(b) if so, the reasons therefor; and

(c) the steps the Government propose to take in this regard?

or kept on watch, India's credit rating during the period October 1990 to June 1991. of these are agency has removed credit watch in september, 1991.

(b) The credit rating agencies take up the tasks of rating and revision of rating based on a variety of factors, such as political stability, fiscal management, balance of payments outlook, and overall macro-economic management. Downgrading and upgrading of credit rating is a continuous process of periodic evaluation of the above factors.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Does not arise since international banks are not credit rating agencies. Similarly there are no investigating agencies that had, together downgraded

(c) The Government has not only taken steps for macro-economic stability but is also continuously interacting with the credit rating agencies to ensure that these agencies appreciate the policy-environment in their exercises of credit-ratings.